

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-464/(ND)/2017

In the matter of

Nimit Builders (P) Limited

....PETITIONER

Vs.

Jeevan Jyoti Vinijya Limited

..RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 10.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Kamal Ahuja, Advocate

For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the Order dated 13.12.2017 passed by this Tribunal, notice was sent to the Corporate Debtor. Upon service of notice, Mr. Kamal Ahuja, Advocate has put his appearance on behalf of the Corporate Debtor and seen <sup>k</sup> some time to file its reply.

Taking into consideration the said representation, 10 days time is granted to file their reply with a copy in advance to be made available to the Ld. Counsel for the petitioner. Petitioner to file its rejoinder within 7 days thereafter.

List on 05.2.2018.

-sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit

09.1.2018